

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**C.P.No.508/2016  
T.A.No.40/2015**

**This the 31<sup>st</sup> day of May, 2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)**  
**Hon'ble Ms. Praveen Mahajan, Member (A)**

1. Maj Savita Chillar  
NCC/GD/PC-12508W  
D/o late JS Lamba  
W/o Surender Chillar  
R/o H No-1853 Sec-23  
Gurgaon-122017  
Age 44 Yrs.
2. Capt Bhavana Tripathi  
NCC/GD/PC-12579X  
D/o Mr. B.C. Lohani  
W/o Mr. Pradeep Tripathi  
R/o Vandana Bhawan  
K-193, Near Peer Bagh Masjid  
Shakti Nagar  
Lucknow-226016  
Age 32 yrs.
3. Capt Praveen Kumari  
NCC/GD/PC-12603H  
D/o Shri Narpat Singh  
W/o Mr. Gaurav Kukreja  
R/o H No-38, Sec-25  
Indra Nagar, Lucknow  
Age 34 Yrs.
4. Capt Shweta Singh  
NCC/GD/PC-12569N  
D/o Mr. Shri Chandrabhan Singh  
W/o Maj Rahul Ranjan Bharti  
R/o Pirkhir, Mirjapur  
Age 33 yrs.
5. Capt Ridhima Pathak  
NCC/GD/PC-12551X  
D/o Mr. Viresh Singh  
W/o Mr. Nitin Pathak  
R/o D-283, Budh Vihar  
Alwar, Raj  
Age 34 yrs.

6. Capt. Meenu Tomar  
NCC/GD/PC-12585L  
D/o Sh. V.S.Tomar  
W/o Mr. Naveen Lohia  
R/o 25/3 Shikarpur Compound,  
Bulandshehar-2013001, U.P.  
Age 32 yrs.

.... Applicants

(By Advocate: Ms. Punam Singh with Shri S.A.Akhtar  
& Ms. Ankita Patnaik)

### VERSUS

1. Sh. G. Mohan Kumar  
Defence Secretary  
Ministry of Defence,  
101-A, South Block, New Delhi
2. Maj. Gen J.S.Sandhu,  
Director General (Officiating)  
National Cadet Corps  
West Block-IV, R.K.Puram,  
New Delhi-110066.

.... Respondents.

### ORDER (ORAL)

#### **Hon'ble Mr. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, the learned counsel for the respondents while producing a copy of Speaking Order dated 30.05.2017 submitted that they have complied with the Order of this Tribunal and, accordingly, prays for dismissal of the CP.

2. In the circumstances and in view of the substantial compliance of the Order of this Tribunal, the CP is closed and notices issued to the respondents are discharged. However, the applicants are at liberty to question the order now passed by the respondents, if they are still aggrieved, in accordance with law. No costs.

**(Praveen Mahajan)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**



